

IN THE NATIONAL COMPANY LAW TRIBUNAL, AHMEDABAD
COURT - 2

Item No.222 – IA 177 of 2021
Item No.223 – IA 178 of 2021
In
CP(IB) 482 of 2019

Proceedings under Section 9 IBC

IN THE MATTER OF:

Elcen Machines Pvt Ltd
V/s
MAKTEL Power Ltd

.....Applicant

.....Respondent

Order delivered on 21/10/2022

Coram:

Dr. Deepti Mukesh, Hon'ble Member(J)
Ajai Das Mehrotra, Hon'ble Member(T)

PRESENT:

For the Applicant : Mr. Atul Sharma, Adv.
For the Respondent : None.

ORDER

IA 177 of 2021

The order dated 13.09.2022 records that the learned counsel for the Non-applicant/Respondent had pleaded that the matter can be resolved amicably by discussing the issue with the Liquidator. The learned counsel for the Liquidator states that no endeavour is made to discuss the matter with the Liquidator and the matter needs to be heard.

None appeared for the Respondent.

No further adjournment will be granted.

List on 24.11.2022.

IA 178 of 2021

Learned counsel for the non-applicant states that order dated 13.09.2022 could not be complied and instructions could not be received as one of the officers is hospitalized. She seeks further time.

List on 24.11.2022.

-sd-

**AJAI DAS MEHROTRA
MEMBER (TECHNICAL)**

-sd-

**DR. DEEPTI MUKESH
MEMBER (JUDICIAL)**